

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 27882 OF 2017

Between:

Mailaru Anusha Sandyeshwari D/o.Mailaru Govinda Rao, Aged about 19 years, Occ Student, R/o.10-14-1795, Seetharam Nagar, Nizamabad south, Nizamabad-Telangana State

...PETITIONER

AND

1. The State of Telangana, rep. by its principal secretary, Medical and Health Department, Secretariat Buildings, Hyderabad, Telangana State
2. The Medical Council of India, Pocket-14, Sector 8, Dwarka, New Delhi-11007 represented by Secretary
3. The Registrar, KNR University of Health Sciences, Warangal, Warangal District, Telangana State
4. The union of India, Medical and Health Department, Ministry of Health and Family Welfare represented by its secretary, New Delhi

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly in the nature of writ of mandamus in declaring the action of respondents No.3 for not allotting a seat to petitioner under CAP (Army)-1 % special reservation Quota for admission into Under Graduation for MBBS course for the year 2017-18 as discriminating, illegal, arbitrary and unconstitutional. and consequently direct respondents to allot seat/admit to petitioner under CAP (Army)-1 % special reservation Quota for admission into Under Graduation for MBBS course for the year 2017-18

I.A. NO: 1 OF 2017(WPMP. NO: 34628 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to reserve one seat in favour of petitioner under CAP (Army)-1 % special reservation Quota for admission into Under Graduation for MBBS course for the year 2017-18 pending disposal of the Writ Petition in the interest of justice

Counsel for the Petitioner: SRI. MANDADI VENKAT RAMANA

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH &
FAMILY WELFARE**

**Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR,
DY.SOL GEN OF INDIA**

Counsel for the Respondent No.2: Ms. GORANTLA SRI RANGA PUJITHA , SC

Counsel for the Respondent No.3: SRI A. PRABHAKAR RAO, SC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.27882 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. M.Venkat Ramana, learned counsel for the petitioner.

Ms. Gorantla Sri Ranga Pujitha, learned Standing Counsel for Medical Council of India appears for respondent No.2.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.3.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- K. SREE RAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Department, Secretariat Buildings, Hyderabad, Telangana State
2. The Medical Council of India, Pocket-14, Sector 8, Dwarka, New Delhi-11007 represented by Secretary
3. The Registrar, KNR University of Health Sciences, Warangal, Warangal District, Telangana State
4. The union of India, Medical and Health Department, Ministry of Health and Family Welfare represented by its secretary, New Delhi
5. One CC to SRI. MANDADI VENKAT RAMANA, Advocate [OPUC]
6. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
7. One CC to SRI.GADI PRAVEEN KUMAR, DY. SOLICITOR GENERAL OF INDIA [OPUC]
8. One CC to SRI.A. PRABHAKAR RAO, SC [OPUC]
9. One CC to Ms. GORANTLA SRI RANGA PUJITHA, SC [OPUC]
10. Two CD Copies

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HIGH COURT

DATED:17/10/2024

ORDER

WP.No.27882 of 2017



**DISMISSING THE WRIT PETITION AS INFRUCTOUS
WITHOUT COSTS**

PA

29/10/24

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